

FORM A
Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HI TECH GRAIN PROCESSING PRIVATE LIMITED

Relevant Particulars		
1.	Name of Corporate Debtor	HI TECH GRAIN PROCESSING PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	10/12/2001
3.	Authority under which Corporate Debtor is Incorporated / Registered	REGISTRAR OF COMPANIES-DELHI
4.	Corporate Identity No. of Corporate Debtor	U15314DL2001PTC113420
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	G-5, LAWRENCE ROAD INDUSTRIAL AREA DELHI-110035
6.	Insolvency Commencement date in respect of Corporate Debtor	31/10/2019 (Certified Copy of Order Received on 01/11/2019)
7.	Estimated date of closure of Insolvency Resolution Process	27/04/2020
8.	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	AMAR GOPAL GAMBHIR Regd No. IBBI/IPA-002/IP-N00753/2018-19/12327
9.	Address and E-mail of the Interim Resolution Professional, as Registered with the Board	21/16, 2 nd Floor, West Patel Nagar, New Delhi-110008 aggandassociates@gmail.com
10.	Address and E-mail to be used for Correspondence with the Interim Resolution Professional	21/16, 2 nd Floor, West Patel Nagar, New Delhi-110008 irp.hitechgrain@gmail.com OR aggandassociates@gmail.com
11.	Last date for submission of claims	14/11/2019
12.	Classes of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N.A.
13.	Names of Insolvency Professionals Identified to act as Authorized Representative of Creditors in a Class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate Insolvency Resolution process of the [HI TECH GRAIN PROCESSING PRIVATE LIMITED] on 31/10/2019 (Certified Copy of Order Received on 01/11/2019).


The creditors of HI TECH GRAIN PROCESSING PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 14/11/2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Date: 03/11/2019

Place: New Delhi



Amar Gopal Gambhir

Interim Resolution Professional

Reg. No. :IBBI/IPA-002/IP-N00753/2018-19/12327

